

GOVERNMENT OF INDIA
MINISTRY OF LAW & JUSTICE
DEPARTMENT OF JUSTICE
RAJYA SABHA
UNSTARRED QUESTION NO. 1242
ANSWERED ON 01/08/2024

EXPENDITURE ON JUDICIAL INFRASTRUCTURE

1242. SHRI SANJAY RAUT:

Will the Minister of **LAW AND JUSTICE** be pleased to state:

- (a) whether ₹ 9,000 crore have been allocated for Centrally Sponsored Scheme to provide judicial infrastructure in the country;
- (b) whether, so far, just ₹ 1,000 crore have been spent on the above Scheme;
- (c) if so, the details of expenditure made and assets created so far, State-wise, under the above Scheme, particularly in the State of Maharashtra; and
- (d) whether new components have been added under the above Scheme and, if so, the details thereof?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS

(SHRI ARJUN RAM MEGHWAL)

(a): The Union Government has been implementing a Centrally Sponsored Scheme (CSS) for Development of Infrastructure Facilities in District and Subordinate Courts by providing financial assistance to State/UT Governments in the prescribed fund sharing pattern. The Government has approved the continuance of this CSS for a further period of 5 years from 01.04.2021 to 31.03.2026, at an outlay of Rs.9000 Crore, including Central share of Rs.5307 Crore.

(b) & (c): Since 2021-22 till date, the Central Government has released Rs. 2986.80 crore under this Scheme to States/UTs, of which, a sum of Rs. 267.64 crore has been released to Maharashtra. The State-wise expenditure of funds since 2021-22 is at *Annexure-I*.

Since inception of the scheme in 1993-94, 23,074 number of court halls and 20,889 number of residential units have been constructed in the District and Subordinate Courts, against the working strength of 20,371 Judicial Officers as on date. In case of State of Maharashtra, 3,683 court halls and 3,597 residential units have been constructed under the scheme as on date. The state-wise availability of Court Halls and Residential Units along with court halls and residential units under construction are at ***Annexure-II***.

(d): The scheme aims at progressively improving the physical infrastructure of the Subordinate Courts as also meeting the housing needs for judicial officers of District and Subordinate Courts in the country, with a view to facilitate improved justice delivery. Till 2021, there were only two components covered under the scheme i.e. construction of Court Halls and Residential Units for Judicial Officers. However, while giving extension to the scheme in 2021, three additional components were added to the scheme, which are (i) construction of lawyers' halls, (ii) toilet complexes and (iii) digital computer rooms for the convenience of lawyers and litigants.

STATEMENT REFERRED TO PART (C) OF THE RAJYA SABHA UNSTARRED QUESTION NO.1242 FOR REPLY ON 01.08.2024

STATEMENT SHOWING FUNDS SANCTIONED/ALLOCATED AND UTILIZED AS ON DATE

Sl. No.	Name of State	Funds sanctioned / allocated (since 2021-22 to as on date) (Rs. in crore).	Funds utilized (since 2021-22 to as on date) (Rs. in crore).
1	Andhra Pradesh	72.32	47.92
2	Bihar	106.44	85.74
3	Chhattisgarh	83.87	79.39
4	Goa	33.25	29.73
5	Gujarat	101.84	74.08
6	Haryana	20.10	9.85
7	Himachal Pradesh	11.62	5.69
8	Jharkhand	63.32	56.26
9	Karnataka	242.18	232.17
10	Kerala	72.89	55.30
11	Madhya Pradesh	320.40	284.74
12	Maharashtra	267.64	267.64
13	Odisha	96.05	78.03
14	Punjab	47.42	39.02
15	Rajasthan	222.75	194.13
16	Tamil Nadu	169.51	134.70
17	Telangana	26.61	16.21
18	Uttar Pradesh	396.08	318.88
19	Uttarakhand	109.89	101.63
20	West Bengal	40.22	21.27
Total(A)		2,504.40	2,132.38
1	Arunachal Pradesh	36.47	16.02
2	Assam	105.41	91.71
3	Manipur	14.56	12.67
4	Meghalaya	120.53	112.76
5	Mizoram	18.36	18.36
6	Nagaland	17.66	14.96
7	Sikkim	4.96	1.88
8	Tripura	40.48	24.83
Total(B)		358.43	293.19
1	Andaman & Nicobar Islands	0.95	0.95
2	Chandigarh	0.00	0.00
3	Dadra & NH	0.00	0.00
4	Daman & Diu	0.00	0.00
5	Lakshadweep	0.00	0.00
6	Ladakh	2.40	2.40
Total(C)		3.35	3.35
1	Delhi	46.50	29.84
2	Puducherry	9.55	3.01
3	Jammu & Kashmir	64.60	43.78
Total(D)		120.65	76.63
Grand Total(A+B+C+D)		2,986.83	2,505.55

STATEMENT REFERRED TO PART (C) OF THE RAJYA SABHA UNSTARRED QUESTION NO. 1242 FOR REPLY ON 01.08.2024.

STATE-WISE STATEMENT OF AVAILABILITY OF JUDICIAL INFRASTRUCTURE AS ON DATE

Sl. No.	States & Uts	Total Court Halls	Total Court Halls Under Construction*	Total Residential Units	Total Residential Units Under Construction*
1	Andaman and Nicobar	15	0	11	0
2	Andhra Pradesh	648	90	600	13
3	Arunachal Pradesh	34	5	32	2
4	Assam	421	72	385	19
5	Bihar	1541	184	1202	308
6	Chandigarh	29	1	29	0
7	Chhattisgarh	495	58	453	837
8	D & N Haveli	3	0	3	0
9	Daman & Diu	5	3	5	0
10	Delhi	699	0	348	70
11	Goa	47	32	20	0
12	Gujarat	1509	97	1360	65
13	Haryana	575	75	558	65
14	Himachal Pradesh	178	10	155	7
15	Jammu and Kashmir	202	46	138	8
16	Jharkhand	650	12	583	0
17	Karnataka	1230	166	1185	47
18	Kerala	571	67	555	30
19	Ladakh	11	0	4	0
20	Lakshadweep	3	0	3	0
21	Madhya Pradesh	1602	392	1769	154
22	Maharashtra	3683	531	3597	144
23	Manipur	42	8	16	6
24	Meghalaya	70	25	69	90
25	Mizoram	47	32	38	8
26	Nagaland	30	4	39	0
27	Odisha	836	156	736	97
28	Puducherry	34	0	27	0
29	Punjab	610	21	624	33
30	Rajasthan	1385	350	1175	157
31	Sikkim	20	6	15	1
32	Tamil Nadu	1242	40	1363	7
33	Telangana	549	21	472	5
34	Tripura	83	27	80	33
35	Uttar Pradesh	2835	329	2555	258
36	Uttarakhand	253	66	212	3
37	West Bengal	887	96	473	26
TOTAL		23074	3022	20889	2493

* As per Nyaya Vikas Portal